

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 393 OF 2018 &
IA NOS. 1888 OF 2018 & 1034 OF 2019**

Dated : 7th August, 2019

**Present: Hon'ble Mrs. Justice ManjulaChellur, Chairperson
Hon'ble Mr. S. D. Dubey, Technical Member**

In the matter of:

**Mumbai Electric Workers Union
Versus**

...Appellant(s)

Maharashtra Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Kishore Kumar Shankar Shetty

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. HasanMurtaza
Ms. Divya Anand for R-2

ORDER

IA NO. 1034 OF 2019

(Appln. for condonation of delay in filing reply)

For the reasons set out in the application, the application is allowed.

APPEAL NO. 393 OF 2018

List the IA (for interim relief) for hearing on **19.08.2019.**

**(S. D.Dubey)
Technical Member**

**(Justice ManjulaChellur)
Chairperson**

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